

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 348**  
(TO BE ANSWERED ON 12.12.2018)

**INVESTIGATION AGENCIES UNDER RTI**

†348. SHRI RAM KUMAR SHARMA:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Central Information Commission has suggested that the Intelligence and Investigation agencies should be brought under the ambit of the Right to Information law;
- (b) if so, the details thereof;
- (c) whether the Government has taken any decision to implemented the said suggestion;
- (d) if so, the decision thereof; and
- (e) if not, the time by which a decision in this regard is likely to be taken?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a): No Madam.

(b) to (e): Do not arise.

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